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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2617 OF 2003

New Delhi, this the 27th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Shri R.C. Chatrath, I.A.M.E. Mech.,), A.M.E (Elect.)
Dy. Director (Census)
Office of the Development Commissioner (Small Scale
Industries)
Nirman Bhawan, New Delhi.

R/o B-90, Amar Colony, Lajpat Nagar,
New Delhi-24.

....Applicant
(Applicant in person)

Versus

1. Secretary,
Ministry of Small Scale Industries,
Udyog Bhawan, New Delhi-110011.
2. Development Commissioner,
Small Scale Industries, Nirman Bhawan,
New Delhi-11.
3. Secretary,
U.P.S.C.,
New Delhi-11.

....Respondents

(By Advocates : Shri H.K. Gangwani and
Shri D.S. Mahendru)

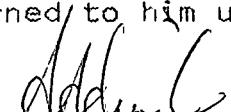
ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Applicant states that he may be permitted to withdraw the present Original Application with liberty to file a better drafted Original Application.
Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

3. Documents filed by the applicant can be returned to him under receipt.


(S.A. SINGH)

ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)

CHAIRMAN

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